

IN THE HIGH COURT OF JUDICATURE AT MADRAS

DATED: 08.06.2021

Coram

The Honourable Mr. Justice **P.N.PRAKASH**  
and  
The Honourable Mr. Justice **R.PONGIAPPAN**

H.C.P.No.368 of 2021

Krishnaveni

.. Petitioner

Vs.

- 1.State of Tamil Nadu represented  
by the Deputy Secretary to Government,  
Home, Prohibition and Excise Department,  
Fort St.George,  
Chennai – 600 009.
  - 2.The District Collector and District Magistrate,  
Erode District, Erode.
  - 3.The Superintendent of Police,  
Erode District, Erode.
  - 4.The Inspector of Police,  
Sathyamangalam Police Station,  
Sathyamangalam, Erode District.
  - 5.The Superintendent,  
Central Prison,  
Coimbatore.
- .. Respondents

Petition filed under Article 226 of the Constitution of India to issue a writ of Habeas Corpus to call for the records relating to the detention order dated 15.10.2020 made in Cr.M.P.No.26/Goonda/2020/C1 passed by the 2nd respondent herein and quash the same and direct the respondents to produce the body of the detenu Prakash, son of Paneerselvam, aged about 25 years, who have been detained in Central Prison, Coimbatore, before this Court and set him at liberty forthwith.

For Petitioner : Mr.N.K.Arulmuruganandham  
For Respondents : Mr.R.Muniyapparaj  
Govt. Advocate (Crl.Side)

**ORDER**

[Order of the Court was made by *P.N.PRAKASH, J.*]

The petitioner is the mother of the detenu viz., Prakash, son of Paneerselvam, aged about 25 years. The detenu has been detained by the second respondent by his order in Cr.M.P.No.26/Goonda/2020/C1 dated 15.10.2020, holding him to be a "Goonda", as contemplated under Section 2(f) of Tamil Nadu Act 14 of 1982. The said order is under challenge in this Habeas Corpus Petition.

2. We have heard the learned counsel appearing for the petitioner and the learned Additional Public Prosecutor appearing for the respondents. We have also perused the records produced by the Detaining Authority.

3. Though several grounds have been raised in the Habeas Corpus Petition, the learned counsel appearing for the petitioner would mainly focus his argument on the ground that there is gross violation of procedural safeguards, which would vitiate the detention. The learned counsel, by placing authorities, submitted that the representation made by the petitioner was not considered on time and there was an inordinate and unexplained delay.

4. The learned Additional Public Prosecutor opposed the Habeas Corpus Petition. He would submit that though there was delay in considering the representation, on that score alone, the impugned detention order cannot be quashed. According to the learned Additional Public Prosecutor, no prejudice has been caused to the detenu and thus, there is no violation of the fundamental rights guaranteed under Articles 21 and 22 of the Constitution of India.

5. The Detention Order in question was passed on 15.10.2020. The petitioner made a representation on 27.11.2020. Thereafter, remarks were called for by the Government from the Detaining Authority on 02.12.2020. The remarks were duly received on 18.12.2020. Thereafter, the Government considered the matter and passed the order rejecting the petitioner's representation on 11.01.2021.

6. It is the contention of the petitioner that there was a delay of 16 days in submitting the remarks by the Detaining Authority, of which 4 days were Government Holiday and hence there was an inordinate delay of 12 days in submitting the remarks. It is the further contention of the petitioner that the remarks were received on 18.12.2020 and there was a delay of 22 days in considering the representation by the Hon'ble Minister for Electricity, Prohibition and Excise Department after the Deputy Secretary dealt with it, of which 9 days were Government Holidays, hence, there was inordinate delay of 13 days in considering the representation.

7. In **Rekha vs. State of Tamil Nadu (2011 (5) SCC 244)**, the Honourable Supreme Court has held that the procedural safeguards are required to be zealously watched and enforced by the Courts of law and their rigour cannot be allowed to be diluted on the basis of the nature of the alleged activities undertaken by the detenu.

8. In **Sumaiya vs. The Secretary to Government (2007 (2) MWN (Cr.) 145)**, a Division Bench of this Court has held that the unexplained delay of three days in disposal of the representation made on behalf of the detenu would be sufficient to set aside the order of detention.

9. In **Tara Chand vs. State of Rajasthan and others**, reported in **1980 (2) SCC 321**, the Honourable Supreme Court has held that any inordinate and unexplained delay on the part of the Government in considering the representation renders the very detention illegal.

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10. In the subject case, admittedly, there is an inordinate and unexplained delay of 12 days in submitting the remarks by the Detaining Authority and unexplained delay of 13 days in considering

the representation by the Hon'ble Minister for Electricity, Prohibition and Excise Department. The impugned detention order is, therefore, liable to be quashed.

In the result, the Habeas Corpus Petition is allowed and the order of detention in Cr.M.P.No.26/Goonda/2020/C1 dated 15.10.2020, passed by the second respondent is set aside. The detenu, viz., Prakash, son of Paneerselvam, aged about 25 years, is directed to be released forthwith unless his detention is required in connection with any other case.

(P.N.P.,J.) (R.P.A.,J.)  
08.06.2021

Index: Yes/No  
nsd

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To

- 1.The Deputy Secretary to Government,  
Home, Prohibition and Excise Department,  
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Chennai – 600 009.
- 2.The District Collector and District Magistrate,  
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- 3.The Superintendent of Police,  
Erode District, Erode.
- 4.The Inspector of Police,  
Sathyamangalam Police Station,  
Sathyamangalam, Erode District.
- 5.The Superintendent,  
Central Prison,  
Coimbatore.
- 6.The Joint Secretary to Government of Tamil Nadu,  
Public, Law and Order Department,  
Secretariat, Chennai – 9.
- 7.The Public Prosecutor, सत्यमेव जयते  
High Court, Madras.

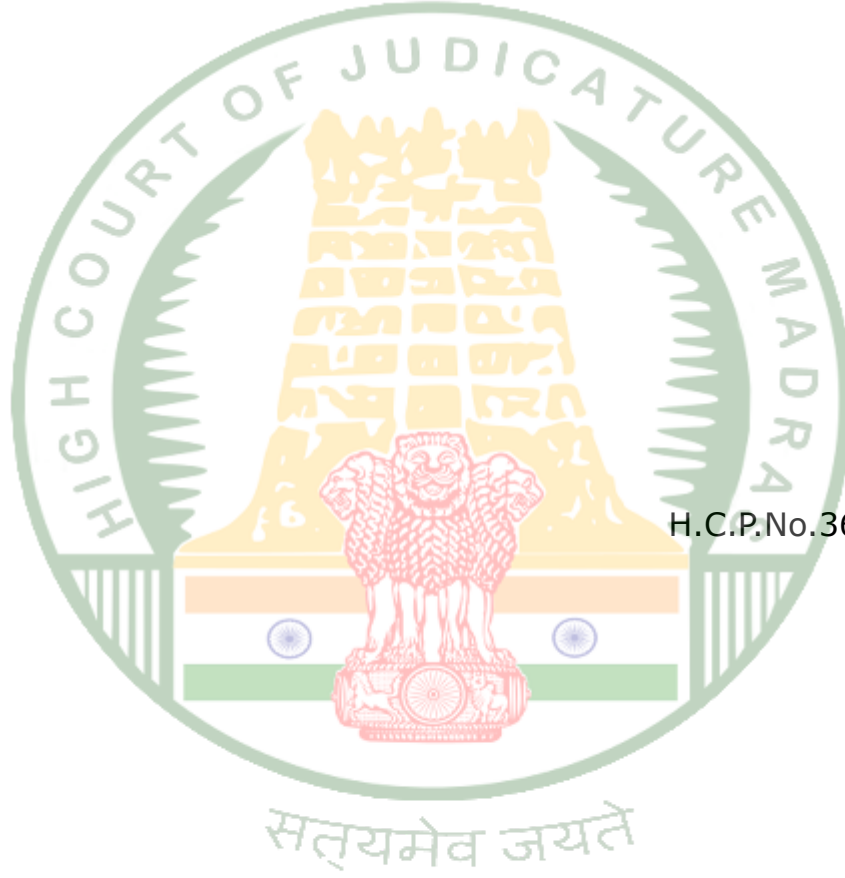
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and  
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